

has become uncultivable and it has not been possible to undertake sowing work at many places. People in the municipal areas of Satna Town are facing unprecedented difficulties due to acute shortage of drinking water in the town. There is acute unemployment among people due to the policy of the Birlas and other big industrialists of not providing employment to the local people in Satna and bringing people from outside. As a result, a large section of the people is not even getting a square meal. Therefore, the Central Government should direct the Government of Madhya Pradesh to start relief works on war footing in Satna Parliamentary Constituency and the entire Vindhya area to provide employment to the people. Moreover, those people, whose crops have been damaged and whose cattle have perished should be given full compensation after proper verification. Adequate arrangements should be made to provide drinking water in the municipal area.

Vindhya region of Madhya Pradesh, which was called Vindhya Pradesh previously, is endowed with rich natural resources but it is a very backward area where the poor people, Harijans, Adivasis and people of other backward classes have been exploited for centuries. No special attention has so far been paid towards the development of Vindhya region although there is great potential for irrigation projects and power projects. Moreover, the region is lagging in the matter of roads also. No special development has been undertaken in Chitrakoot and Mahiyar from tourism point of view which are places of religious, historical and cultural importance.

Therefore, the Centre should ask the Government of Madhya Pradesh to set up Vindhya Development Agency having all the M.Ps. and M.L.As. of Vindhya region as its Members. For this purpose special assistance should be provided to the State Government of Madhya Pradesh.

[*English*]

(xii) **Need to formulate a Common Civil Code for the country**

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Sir, in the recent Supreme Court Judgement, while interpreting Section 125 Cr. P. C. the Muslim women under this law

even after divorce is entitled for getting maintenance allowance from her husband. Supreme Court desired that passing of Common Civil Code which has been contemplated under Art. 44 of the Constitution is rather delayed. It is incumbent on the part of the Government to formulate a common Civil Code which will bring about integrity among the various people living in this great country. Without fear or favour to any particular community the formulation of a Common Civil Code has to immediately be done.

PROF. MADHU DANDAVATE : Sir, Mr. Banatwalla has walked out in anticipation.

MR. SPEAKER : Has he walked out even before the statement ?

(xiii) **Need to clear and include the Samakoi irrigation project in Pallahara area of Orissa in Seventh Five Year Plan**

SHRI SRIBALLAV PANIGRAHI : Sir, Samakoi Irrigation Project in Pallahara area of Orissa is planned to be a reservoir Project across river Samakoi, a tributary to River Brahmani. The river originates from the Malyagiri range of forest in the Keonjhar district and flows southwards to meet Brambani nearly 32 kms. down stream to Rengali multi purpose project. The project site is situated at a place named Chaudhar nearly 20 kms. from Khamar in the Pallahara sub-division situated by the side of National Highway No. 23 linking Talcher and Pallahara.

The Scheme envisages a masonry dam joining the two adjacent hills across Samakoi. The topography of the reservoir does not suggest any earth dam or dykes to preserve the water at the required level. This project which will not present any serious problem of submergence will provide irrigation to nearly 60,000 acres of land in the down stream in drought affected areas of Pallahara, Talcher and Kanakshya Nagar sub-division of Dhenknel district. It is also proposed that the people of the few submersible villages will be resettled in the irrigated areas of the project. Water will also be made available from the project to the displaced families from the Rengali Reservoir already settled in the proposed ayacut area of the Samakoi Project.